

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 1411/ND/2018
(CA-321/C-III/ND/2019)

In the matter of :

AS Technosoft (P) Ltd

.. PETITIONER

Vs.

Indianroots Shopping Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 20.5.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

Sh. H.C. Suri,
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Rishi Kumar, Advocate and Mr. Dharm Vir Gupta,
Chartered Accountant

For the Respondent/Corporate Debtor :

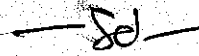
For the Intervener :

ORDER

Pursuant to the Order dated 24.4.2019 passed by this Tribunal, Mr. Ashok Kumar acting as IRP of the Corporate Debtor is present before this Tribunal and represents that report has been filed in relation to constitution of Committee of Creditors (COC) as contemplated under Section 21 of IBC, 2016 along with the Interim progress report. This report is taken on record subject to just exceptions.


(H.C. SURI)

MEMBER (TECHNICAL)


(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit